

Strategy to regulate Power Demand in Industrial and Agricultural Sector

3032. SHRI S. A. DORAI SEBASTIAN: Will the Minister of ENERGY be pleased to state:

(a) the details of the strategy that has been worked out to regulate power demand both in industrial and agricultural sector;

(b) the details of six point strategy to meet the power requirement of various sectors of economy; and

(c) the names of states which have implemented the two strategies?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). Government of India have issued guidelines to the various State Governments to regulate power supply in terms of a scheme of graded priorities during the periods of power shortage. Under this scheme, power supply is given to essential consumers on priority. Agriculture and priority industries like fertilizers, pharmaceuticals etc., have been included in the list of essential consumers.

The State Governments, by and large, keep the general guidelines given by the Government of India in 1974 in view, when power cuts/restrictions are imposed while also keeping in view the interest of the industries and other consumers in the State.

Branch Secretariats of Law Department

3033. SHRI P. RAJAGOPAL NAIDU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of Branch Secretariats of Law Department in the country;

(b) the places where they are; and

(c) their functions?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) There are three Branch Secretariats of the Department of Legal Affairs in the country.

(b) One each at Bombay, Calcutta and Madras.

(c) Their functions are to give legal advice to Central Government Offices, to look after the conveyancing and litigation work of the Central Government and to conduct cases on behalf of the Central Government in High Courts and Subordinate Courts.

Personnel for A.I.R. Darbhanga Station

3034. SHRI HARINATHA MISRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the date on and from which the A.I.R. Darbhanga started functioning;

(b) what were the sanctioned posts of various categories;

(c) the posts that have been filled up and that remain to be filled up even now and the reasons therefor; and

(d) is it a fact that since the very inception of the Radio Station, it has been functioning without a Director except for a few months in 1979 and if so, the reasons and justification for the same?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUDBEN M. JOSHI): (a) All India Radio Darbhanga started functioning on 2nd February, 1976.

(b) and (c). The information about sanctioned strength, number of posts filled and number of vacancies is given in the statement. Some of the